

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/27/ND/2024

IN THE MATTER OF:

Dss Healthcare Private Limited

...

Applicant

Under Section 59 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shashank Tandon, CS

For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Authorised Representative on behalf of the applicant and Learned Counsel for the RoC are present through video-conferencing. Learned Counsel for the RoC has submitted that they have already filed report stating 'no objection', if the present application i.e. IB/27/ND/2024 stands allowed. Heard. Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)